

(c)

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-234/2004 in
OA-1444/2003

New Delhi this the 26th day of October, 2004.

Hon'ble Shri Shanker Raju, Member(J)
Hon'ble Shri S.K. Malhotra, Member(A)

Jagbir Singh(OBC)
S/o Shri Surat Singh,
R/o Vill. Khanda, Sonipat,
Haryana. Roll No. 30116738
and 23 others.
(through Sh. U. Srivastava, Advocate)

Petitioners

Versus

1. Smt. Geeta Sagar,
Delhi Subordinate Service Selection
Board, through its Chairman,
Institutional Area,
Vishwas Nagar, Shahdara, Delhi-32.
2. Sh. R.C. Sharma,
Chief Fire Officer,
Delhi Fire Service,
Barakhamba Road,
Connaught Place, New Delhi.

..... Respondents

(through Sh. Vijay Pandita, counsel for R-1 and Sh. Ram Naresh, proxy for
Sh. Rishi Prakash, counsel for R-2)

Order (Oral)

Hon'ble Shri Shanker Raju, Member(J)

In view of an order passed by the respondents, nothing survives in the CP, which
is accordingly dismissed. Notices are discharged. However, petitioners are given liberty
to assail their further grievance, in accordance with law.

May
(S.K. Malhotra)
Member(A)

S. Raju
(Shanker Raju)
Member(J)